

### Allotment of Quarters to Doctors

4304. SHRI BHAGWAN SHANKAR RAWAT : Will the PRIME MINISTER be pleased to state :

(a) whether NPA given to doctors serving with Union Government was included in the Basic Pay for the purpose of allotment of quarters upto 1986;

(b) if so, whether the scheme has been discontinued;

(c) if so, the reasons thereof;

(d) whether the Government propose to review the same; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir. The Non Practising Allowance given to the Doctors serving with the Union Government used to be taken into account for the purpose of allotment of general pool residential accommodation to Doctors prior to 1.1.88;

(b) Yes, Sir. The practice has since been discontinued w.e.f. 1.1.88.

(c) The criteria for determining the eligibility for allotment of government accommodation have since been revised. Only basic pay of the govt. officers on the crucial date as defined under FR (9) 21 (a) (i) is taken into account for determining entitlement for any type of accommodation. Prior to 1.1.88, for Govt. servants (other than doctors) special pay, personal pay deputation allowance etc. were taken into account. This has also since been discontinued;

(d) There is no proposal to review the policy at present;

(e) The proposal to include the Non-Practising Allowance in the basic pay for the purpose of allotment of Govt. accommodation has already been considered at the highest level and rejected twice.

### ONGC Wells

4305. SHRI K.S. RAYADU : Will the PRIME MINISTER be pleased to state :

(a) the number of wells found by ONGC in the Krishna-Godavari Basin Project;

(b) the number of wells found to have oil and natural gas reserves;

(c) whether the Government are supplying such oil and natural gas on commercial terms;

(d) whether any study had been undertaken to determine as to how long these natural reserves are going to be available; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b). The number of wells drilled and the number of wells producing oil and gas in Krishna-Godavari Basin (including the Ravva field) are given below :-

(Position as on 1.4.96)

	Onland Wells	Offshore Wells	Total
No. of wells drilled	186	94	280
Oil wells	12	28	40
Gas wells	51	6	57

(c) ONGC supplies crude oil and natural gas at the administered prices to a refinery at Vishakhapatnam and GAIL respectively. Crude oil from Ravva field is supplied at international rates. The gas from this field is not being supplied presently due to lack of infrastructural facilities.

(d) and (e). Yes, Sir. The recoverable reserves of oil and gas in Krishna-Godavari basin are given below :-

	KG Onland	KG Offshore
Gas	37.98 BCM	6.46 BCM
Oil	1.68 MMT	21.09 MMT

The number of years that these reserves will last will depend on the rate of exploitation.

### Power Generation in Himachal Pradesh

4306. SHRI SUKH RAM : Will the PRIME MINISTER be pleased to state :

(a) the number of Mini Micro & Hydel Power projects of Himachal Pradesh have been cleared by the Government during last three years;

(b) the number of such projects are awaiting clearance and estimated cost of each project; and

(c) the total Hydel Power generated in Himachal Pradesh in State Sector and in Central Sector during the last three years, separately?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Gumma (2x1500 KW) small hydel project in Tehsil Rohru, District Shimla, Himachal Pradesh has been sanctioned on 13.3.1995 by the Ministry of Non-Conventional Energy Sources under the capital subsidy scheme during the last three years.

Apart from the above, Himachal Pradesh has been allotted by Ministry of Non-Conventional Energy Sources